

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE DINESH KUMAR PALIWAL

ON THE 8th OF AUGUST, 2025

WRIT PETITION No. 28543 of 2025

RUPESH KUMAR ROHELA

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.....
Appearance:

Shri Saurabh Kumar Tiwari - Advocate for petitioner.

Shri Vivek Sharma - Deputy Advocate General for respondents No.1 to 4/State.
.....

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for the petitioner submits that the encroachers on the private property are behaving in an unruly manner which is causing prejudice to the peace loving citizens of the area. He seeks leave to withdraw the petition with liberty to file an appropriate complaint/petition in accordance with law before an appropriate forum.

In view of the above, the petition is dismissed as withdrawn.

All rights and contentions of the parties are reserved.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(DINESH KUMAR PALIWAL)
JUDGE

